

(b) if so, what are the reasons for the delay in ratifying these conventions?..

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI G. VENKAT-SWAMY) : (a) Of the five ILO Conventions on the subject, one *viz.*, Convention No. 11 concerning the Right of Association and Combination of Agricultural Workers, 1921, has been ratified by India. The remaining four Conventions *viz.*, Convention No. 84 concerning the Right of Association and the Settlement of Labour Disputes in Non-Metropolitan Territories, 1947, Convention No. 87 concerning Freedom of Association and Protection of the Right to Organise, 1948, Convention No. 98 concerning the Application of the Principles of the Right to Organise and to Bargain Collectively, 1949 and Convention No. 135 concerning Protection and Facilities to be Afforded to Workers, Representatives in the Undertaking, 1971, have not been ratified by India.

(b) Convention No. 84 relates to non-metropolitan territories and is not applicable to India. The basic principles of the remaining three Conventions (Nos. 87, 98 and 135) are being generally complied with in India. The question of ratifying these Conventions is under continuous examination by Government.

**SHORTAGE OF SCOOTERS IN THE COUNTRY**

368. SHRI J. S. TILAK : Will the Minister of HEAVY INDUSTRY be pleased to state :

(a) whether there is an acute shortage of scooters in the country and persons who are in need of them have to wait for a number of years; and

(b) if so, what efforts have been made by Government to increase scooter production

in the country and meet the demand fully within a reasonable period ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (PROF. SIDDHESHWAR PRASAD) :

(a) There is a sizeable pending demand for Bajaj and Lambretta Scooters and the waiting period is still long.

(b) A factory for the manufacture of Scooters with a capacity of 1,00,000 Nos. per annum is being set up in the Joint Sector with majority Government holding. In addition, additional capacity for 72,000 Scooters a year has been licensed. Letters of intent have also been issued for manufacture of 5,46,000 Scooters per year.

**GUN-FIGHT NEAR DHANBAD COLLIERIES**

**369. SHRI THILLAI VILLALAN**

**: SHRI S. SIVAPRAKASAM :**

Will the Minister of STEEL AND MINES be pleased to state :

(a) whether any gun-fight took place in the collieries near Dhanbad recently; and

(b) if so, what are the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD) : (a) and (b) Yes, Sir. On April 2nd, 1973, at about 9.00 hours a group of persons armed with fire arms like guns, rifles and country bombs attacked Dhowrah No. 4 of East Basuria colliery now under the Bharat Coking Coal Limited. The Government of Bihar Have reported that 22 gun shots and bullet marks have been found on the outer walls of different quarters. After the attack, one dead body with gun shot wounds was found at the spot. Another dead body stated to be that of a worker reportedly taken away by the attacking party. According to the Government of Bihar, fourteen persons received gun-shot and rifle-shot injuries of